

उच्च न्यायालय छत्तीसगढ़, बिलासपुर

अधिसूचना

क्रमांक 6049 /
तीन -6-1/2000

बिलासपुर, दिनांक 15.04.2024

दण्ड प्रक्रिया संहिता, 1973 (सन् 1974 का अधिनियम क्रमांक 02), की धारा 11 की उपधारा (2) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए तथा इस संबंध में जारी की गई पूर्व की अधिसूचना क्रमांक-4997/तीन-6-1/2000 दिनांक 18 अप्रैल 2022 को अतिष्ठित करते हुए, उच्च न्यायालय छत्तीसगढ़, बिलासपुर एतद् द्वारा निम्न सारणी के स्तंभ (1) में दर्शित न्यायिक मजिस्ट्रेट प्रथम श्रेणी को रेल संपत्ति (विधि विरुद्ध कब्जा) अधिनियम 1966 (सन् 1966 का 29) एवं रेल्वे एक्ट 1989 (सन् 1989 का 24) के अंतर्गत दण्डनीय और रेल भूमि के उस भाग जो छत्तीसगढ़ के उक्त सारणी के स्तंभ (3) में दर्शित सिविल जिलों की सीमाओं के अंतर्गत स्थित है, में होने वाले अपराधों की जांच एवं विचारण के लिए छत्तीसगढ़ राज्य शासन द्वारा विधि एवं विधायी कार्य विभाग की अधिसूचना क्रमांक 3403/21-ब(छ.ग.)/2001 दिनांक 04, जुलाई, 2001 द्वारा दण्ड प्रक्रिया संहिता 1973 (सन् 1974 का 2) की धारा 11 (1) के अधीन निर्मित विशेष न्यायालय का, उनके कार्यभार ग्रहण करने के दिनांक से पीठासीन अधिकारी नियुक्त करता है:-

सारणी

न्यायिक मजिस्ट्रेट प्रथम श्रेणी का नाम	मुख्यालय	स्थानीय क्षेत्र
1.	2.	3.
श्री आनंद कुमार सिंह, न्यायिक मजिस्ट्रेट प्रथम श्रेणी, रायपुर	रायपुर	रायपुर, महासमुंद, धमतरी, बलौदाबाजार, दुर्ग, बेमेतरा, बालोद, राजनांदगांव, कबीरधाम (कवर्धा) एवं बिलासपुर।

No. 6049 /
III-6-1/2000

Bilaspur, Dated the 15-04-2024

In exercise of the powers conferred by Sub-section (2) of Section 11 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974) and in supersession of its previous Notification No. 4997/ III-6-1/2000, dated 18-04-2022 the High Court of Chhattisgarh, Bilaspur hereby, appoints the Judicial Magistrate First Class shown in column no. (1) of the table below to be the presiding officer of the Court of Special Magistrate established by the Govt. of Chhattisgarh under section 11 (1) of the Code of Criminal Procedure, 1973 vide Law and Legislative Affairs Department Notification no. 3403/21-B(C.G.)/2001, dated 04th July, 2001 for enquiry and trial of offences under the Railway Property (Unlawful Possession) Act, 1966 (No. 29 of 1966) and under the Railway Act, 1989 (Act No. 24 of 1989) arising out of the Railway Lands running through territories of Civil District shown in columns No. (3) of the said table with effect from the date of his assuming charge of his office.

TABLE

Name of the Judicial Magistrate First Class	Head Quarter	Local Area
1.	2.	3.
Shri Anand Kumar Singh, Judicial Magistrate First Class, Raipur.	Raipur	Raipur, Mahasamund, Dhamtari, Balodabazar, Durg, Bemetara, Balod, Rajnandgaon, Kabirdham (Kawardha) and Bilaspur.

BY ORDER OF THE HIGH COURT

JK
15/4/24
(Sudhir Kumar)
Registrar General

Endt. No. 6050 / Checker

Bilaspur, dated 15 April, 2024

- 1) The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 8) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16) Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 17) Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.

- 18) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19) Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
- 20) The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhavan (Capital Complex), Mantralaya, Naya Raipur for information.
- 21) The District and Sessions Judge, Balod/Balodabazar-Bhatapara/ Balrampur-Ramanujanj/Bastar (Jagdalpur)/Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Korla (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/Uttar Bastar (Kanker), for information & necessary action.
- 22) The Additional Registrar (Judicial/ Administration/ District Establishment) High Court of Chhattisgarh, Bilaspur, for information.
- 23) The Budget Officer, High Court of Chhattisgarh, Bilaspur, for information.
- 24) The Additional Registrar (Confidential), High Court of Chhattisgarh, Bilaspur for information.
- 25) The Principal Secretary, Government of Chhattisgarh, Home (Police) Department Raipur, for information.
- 26) The Secretary to Government of India, Ministry of Railway (Railway Board) New Delhi, for information.
- 27) The Director General of Police, Chhattisgarh Raipur, for information.
- 28) The Superintendent, Railway Police, Raipur, for information.
- 29) The Commandant, Railway Protection Force, Bilaspur/ Raipur, for information.
- 30) The Divisional Superintendent (Commercial), South Eastern Central Railway, Bilaspur/ Raipur/ Nagpur, for information.
- 31) The Chief Security Officer, South Eastern Central Railway, Bilaspur for information.
- 32) The Chief Commercial Superintendent, South Eastern Central Railway, Bilaspur, for information.
- 33) The Divisional Railway Manager, South Eastern Central Railway, Bilaspur/ Raipur, for information.
- 34) Shri Anand Kumar Singh, III Civil Judge Class-I/Judicial Magistrate First Class, Surajpur, for information and necessary action.
- 35) The Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- 36) Controller, Government Regional Press, Khairagarh Road, Rajnandgoan, Chhattisgarh with a request to publish it in the forthcoming issue of Chhattisgarh Gazette.
- 37) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Notification in the official website to this High Court.

JK
15/11/24
(Sudhir Kumar)
Registrar General
JK